## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. NO. 148/1998 M.A. NO. 734/1998 in O.A. NO. 1354/1997



New Delhi this the 16th day of July, 1998

HON'BLE SHRI JUSTICE K.M. AGARWAL, CHAIRMAN HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

R. C. Saxena S/O B. P. Saxena, R/O A-186, Kidwai Nagar East, New Delhi-110023.

... Applicant

( By Shri U. S. Bisht, Advocate )

-Versus-

- Shri K. B. Saxena, Secretary, Ministry of Health, Nirman Bhawan, New Delhi.
- Shri S. P. Aggarwal, Director General, Health Services, Nirman Bhawan, New Delhi.
- 3. Shri R. K. Srivastava,
  Medical Supreintendent,
  Safdarjung Hospital,
  New Delhi.

... Respondents

( By Shri S. Mohd. Arif, Advocate )

## O R D E R (ORAL)

## Shri Justice K. M. Agarwal :-

The learned counsel for the respondents submitted that the directions of the Tribunal have been carried out and compliance report has been filed.

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- 2. The learned counsel for the applicant does not dispute that compliance has been made but according to him pay scales of some applicants in the O.A. have not correctly been fixed and, therefore, the grievances of the applicants still subsist.
- 3. In the circumstances of the case, we are of the view that if the applicants feel that in spite of the compliance report submitted some grievances still subsist to them, they may file a fresh petition for vindicting those grievances. In so far as the present contempt proceedings are concerned, we are satisfied that the directions have substantially been complied with by the respondents and in view of the provisions of Section 13 of the Contempt of Courts Act, 1971, we see no justification for continuing with these proceedings.
- 4. Accordingly, subject to the observations aforesaid and liberty to the applicants to file fresh petition, if so advised, these proceedings are dropped and the rule nisi, if any, is directed to be discharged.

Km

( K. M. Agarwal ) Chairman

( R. K. Ahoeja Member (A)

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